

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.249/TT/2020

Dated: 20.3.2020

To,

Shri S. S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001

Subject: Truing up of tariff of 2014-19 period and determination of tariff for 2019-24 period for transmission assets two in number under Wardha-Hyderabad 765 kV link in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 20.4.2020:-

2. Submit/ Clarify the following:-

- i. Clarify variation in the capital cost as on COD as claimed in the instant petition vis-à-vis as allowed vide order dated 29.11.2017 in Petition No. 39/TT/2017 and order dated 20.9.2018 in Petition No. 208/TT/2017.
- ii. Indicate the completion status/COD of other assets (in case the assets have been put into commercial operation) as per the Investment Approval besides the assets covered in the instant petition.
- iii. Forms-5 and 12 for assets covered in the instant petition for 2014-19 period.
- iv. The drawl date in case of few IDC loans is subsequent to COD of Asset-1. Clarify.
- v. The details of additional capitalization claimed during 2014-19 period in the format tabulated below:-

